

Appeal No. E/1869/2009, E/1746-1747/2011, E/1937-1938/2012, ST/57017-57026/2013, E/58153-58154, 60536/2013, E50244,50776,50856-50858,50862-50865,50868-50869,54017,54697,55759/2014,E/50066/2015, E/60258-60259,60288,60401/2016,ST/60465-60466,60570,60631,60635/2017

Customs, Excise & Service Tax Appellate Tribunal
SCO 147-148, SECTOR-17-C, CHANDIGARH-160017

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| Sr. No | Case No              | Impugned Order Detail's  | Date of Impugned Order | Passed By                               | Appellant              | Respondent                           |
|--------|----------------------|--------------------------|------------------------|-----------------------------------------|------------------------|--------------------------------------|
| 1      | E/1869/2009-DB       | OIA- 79-80/CE/LDH/2009   | 26/03/2009             | Commissioner of Central Excise-LUDHIANA | C.C.E. & S.T.-LUDHIANA | RAMESH LAL & SONS                    |
| 2      | ST/1746/2011-DB      | OIA- 240-241/BK/RTK/2011 | 19/07/2011             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-ROHTAK   | HARYANA CONCRETE PRODUCTS PVT. LTD.  |
| 3      | ST/1747/2011-DB      | OIA- 240-241/BK/RTK/2011 | 19/07/2011             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-ROHTAK   | HARYANA CONCRETE PRODUCTS PVT. LTD.  |
| 4      | E/1937/2012-DB       | OIA-168-169/BK/RTK/2012  | 16/04/2012             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Haryana Concrete Products Pvt Ltd    |
| 5      | E/1938/2012-DB       | OIA-168-169/BK/RTK/2012  | 16/04/2012             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Haryana Concrete Products Pvt Ltd    |
| 6      | ST / 57017 / 2013-DB | OIA-34-35/ST/D-II/2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Ramdiya Sharma                       |
| 7      | ST / 57018 / 2013-DB | OIA-34-35/ST/D-II/2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Ramdiya Sharma                       |
| 8      | ST / 57019 / 2013-DB | OIA-38-39-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Vijay Pal Virodhiya                  |
| 9      | ST / 57020 / 2013-DB | OIA-38-39-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Vijay Pal Virodhiya                  |
| 10     | ST / 57021 / 2013-DB | OIA-40-41-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Suman Devi                           |
| 11     | ST / 57022 / 2013-DB | OIA-40-41-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Suman Devi                           |
| 12     | ST / 57023 / 2013-DB | OIA-36-37-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Anita Mohan                          |
| 13     | ST / 57024 / 2013-DB | OIA-36-37-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Anita Mohan                          |
| 14     | ST / 57025 / 2013-DB | OIA-42-43-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Sushma Devi                          |
| 15     | ST / 57026 / 2013-DB | OIA-42-43-ST-D-II-2013   | 04/02/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Sushma Devi                          |
| 16     | E/58153/2013-DB      | OIA-18-20-SVS-RTK-2013   | 16/01/2013             | Commissioner of Central Excise-ROHTAK   | C.C.E. & S.T.-Rohtak   | Haryana Co Operative Sugar Mills Ltd |
| 17     | E/58154/2013-DB      | OIA-18-20-SVS-RTK-2013   | 16/01/2013             | Commissioner of Central Excise-         | C.C.E. & S.T.-Rohtak   | Meham Co Operative Sugar             |

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| 18 | E/60536/2013-DB      | OIA-342-SVS-RTK-2013                | 22/07/2013 | ROHTAK<br>Commissioner of<br>Central Excise-<br>ROHTAK          | C.C.E.-<br>Delhi-iii          | Mills Ltd<br>Poonam<br>Cement                     |
| 19 | ST/50244/2014-DB     | OIA-513-SVS-RTK-2013                | 19/09/2013 | Commissioner of<br>Central Excise<br>and Service Tax-<br>ROHTAK | C.C.E. &<br>S.T.-Rohtak       | Combitic Global<br>Caplet P Ltd                   |
| 20 | E/50776/2014-DB      | OIA-535-538-SVS-<br>RTK-2013        | 15/10/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Meham Co<br>Operative Sugar<br>Mills Ltd          |
| 21 | ST/50856/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Tmc Labour<br>Union                               |
| 22 | ST/50857/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Tmc Labour<br>Union                               |
| 23 | ST/50858/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Tmc Labour<br>Union                               |
| 24 | ST/50862/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Tmc Labour<br>Union                               |
| 25 | ST/50863/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Tmc Labour<br>Union                               |
| 26 | ST/50864/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Tmc Labour<br>Union                               |
| 27 | ST/50865/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | R S G K                                           |
| 28 | ST/50868/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | T Mc Labour<br>Union                              |
| 29 | ST/50869/2014-DB     | OIA-328-333-SVS-<br>GGN-RTK-2013    | 19/07/2013 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | T M C Labour<br>Union                             |
| 30 | E/54017/2014-DB      | OIA-240-SVS-RTK-<br>2014            | 30/04/2014 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Glaxo<br>Smithkline<br>Consumer<br>Healthcare Ltd |
| 31 | ST/54697/2014-DB     | OIA-319-SVS-RTK-<br>2014            | 03/06/2014 | Commissioner of<br>Service Tax-<br>ROHTAK                       | C.C.E. &<br>S.T.-Rohtak       | Anil Steels Pvt<br>Ltd                            |
| 32 | ST/55759/2014-DB     | OIA-<br>357/SVS/RTK/2014            | 27/08/2014 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Lalit Kumar                                       |
| 33 | ST/50066/2015-DB     | OIA-JAL-EXCUS-000-<br>APP-134-14-15 | 10/09/2014 | Commissioner of<br>Central Excise-<br>LUDHIANA                  | C.C.E. &<br>S.T.-<br>Ludhiana | Municipal<br>Council                              |
| 34 | E/60258/2016-DB      | OIA-<br>73/CE/DLH/2016              | 07/04/2016 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Poonam<br>Concrete                                |
| 35 | E/60259/2016-DB      | OIA-<br>74/CE/DLH/2016              | 07/04/2016 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Poonam<br>Concrete                                |
| 36 | E/60288/2016-DB      | OIA-<br>80/CE/DLH/2016              | 20/04/2016 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Poonam<br>Concrete                                |
| 37 | ST / 60465 / 2017-DB | OIA-589/CE/APPL-<br>II/DELHI/2016   | 28/03/2017 | Commissioner of<br>Central Excise-<br>ROHTAK                    | C.C.E. &<br>S.T.-Rohtak       | Tilak Raj<br>Contractor                           |

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| 38 | ST / 60466 / 2017-DB | OIA-463-CE-APPL-II-DELHI-2016     | 16/02/2017 | Commissioner of Central Excise and Service Tax-ROHTAK         | C.C.E. & S.T.-Rohtak | Nathusari Kalan Coop Society Ltd |
| 39 | ST / 60570 / 2017-DB | OIA-672-CE-APPL-II-DELHI-2016     | 31/03/2017 | Commissioner of Central Excise-ROHTAK                         | C.C.E. & S.T.-Rohtak | Rajendra Construction Company    |
| 40 | ST / 60631 / 2017-DB | OIA-638-CE-APPL-II-DELHI-2016     | 28/03/2017 | Commissioner of Service Tax-ROHTAK                            | C.C.E. & S.T.-Rohtak | Food Corporation Of India        |
| 41 | E/60635/2017-DB      | OIA-661-662-CE-APPL-II-DELHI-2016 | 30/03/2017 | Commissioner of Central Excise-ROHTAK                         | C.C.E. & S.T.-Rohtak | Relaxo Footwear Limited          |
| 42 | ST/60466/2018-DB     | OIA-APPL-ST-PKL-218-219-2017      | 08/12/2017 | Commissioner of Central Excise, CUSTOMS (Adjudication)-ROHTAK | C.C.E. & S.T.-Rohtak | General Manager Haryana Roadways |

**Represented by:**

For Appellant (s) : Shri V. Gupta, Shri Bhasha Ram, Shri Tarun Kumar, ARs

For Respondent (s): Shri Dinesh Verma, Shri N. Bindal, Shri Amrinder Singh, Advs

**CORAM :**

**Mr. Ashok Jindal, Hon'ble Member (Judicial)**

**Mr. Bijay Kumar,, Hon'ble Member (Technical)**

Date of Hearing/Decision: 05.09.2018

**ORDER No.A/62930-62971/2018**

**Per : Mr. Ashok Jindal**

These applications have filed by the Revenue for withdrawal of the appeals on the ground that the Revenue involved less than Rs. 20 lakhs, therefore, as per the litigation policy 2018, they are required to withdraw the appeals.

2. Considering the fact that, the Revenue involves less than Rs. 20 lakhs, therefore, miscellaneous applications filed by the Revenue are allowed and the appeals are dismissed as withdrawn under litigation policy.

*(Dictated & pronounced in the Court)*

**(Bijay Kumar)**  
Member (Technical)

**(Ashok Jindal)**  
Member (Judicial)

G.Y.